

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-169/2016
In OA -510/2015**

New Delhi, this the 19th day of July, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Brahm Avtar Agrawal, Member (J)**

HC Kamal Singh,
S/o Late Sh. Rampal Singh,
Aged about 53 years,
R/o Village Sadopur,
PO Dhoom Dadri,
Dist. Gautam Budh Nagar,
(U.P.),
PIS No. 28824742,
Presently posted at :

PHQ. Petitioner
(By Advocate : Sh. Nilansh Gaur)

Versus

Alok Kumar Verma,
Commissioner of Police,
PHQ, MSO Building,
I.P. Estate, New Delhi-110001. Contemnor/Respondent
(By Advocate : Sh. Anmol Pandita for Sh. Vijay Pandita)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This contempt petition has been filed for alleged non-compliance of our order dated 06.02.2015, the operative part of which reads as follows:

"3. Heard. Issue notice to the respondents. Shri Vijay Pandita accepted notice on behalf of the respondents and submitted that the respondents would have no difficulty in disposing of the representations of the applicants in accordance with the relevant rules and instructions as well as the judicial precedence on the issue within a period of 8 weeks from the date of receipt of a copy of this order.

4. In view of the aforementioned statement made by Shri Vijay Pandita, learned counsel for the respondents, the Original Application is disposed of. No costs."

2. In compliance thereof, the respondents have filed an affidavit along with which they have attached a copy of their order dated 13.04.2016 by which the representation of the applicant has been considered and disposed of.

3. In view of the aforesaid, we are satisfied that our order has been substantially complied with. Accordingly, this CP is closed and notices issued to the alleged contemnors are discharged. However, the applicant shall be at liberty to avail of his remedies under law. No costs.

(Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/